

REPRESENTATION OF THE PEOPLE (SECOND AMENDMENT) BILL**EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE**

Pandit Thakur Das Bhargava (Gurgaon): Sir, I beg to move:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Representation of the People Act, 1951, and to make certain consequential amendments in the Government of Part C States Act, 1951, be extended up to 15th February, 1956."

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Representation of the People Act 1951, and to make certain consequential amendments in the Government of Part C States Act, 1951, be extended up to 15th February, 1956."

The motion was adopted.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
FORTIETH REPORT

Shri M. A. Ayyangar (Tirupati): Sir, I beg to present the Fortieth Report of the Committee on Private Members' Bills and Resolutions.

BUSINESS ADVISORY COMMITTEE

TWENTY-EIGHTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 28th November, 1955."

Mr. Speaker: The House will recall that the Report of the Business Advisory Committee requires formal amendment in view of the unanimous opinion of the House expressed on the 28th November, 1955.

I will therefore put the amended motion to the vote of the House.

The question is:

"That this House agrees with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 28th November, 1955 with the modification—

(a) that instead of three hours, only two hours shall be allotted for reference of the Bill to the Select Committee, and

(b) that instead of one hour, two hours shall be allotted to the consideration and passing of the Bill as reported by the Select Committee."

The motion was adopted.

CONSTITUTION (SEVENTH AMENDMENT) BILL

Mr. Speaker: We shall now take up the motion that the Bill further to amend the Constitution of India be referred to a Select Committee.

Dr. Lanka Sundaram (Visakhapatnam): Sir, I want to raise a point of order with reference to this Bill, before we take it up, for your ruling.

You will notice that on the 21st of this month the Constitution Fifth Amendment and Sixth Amendment Bills were introduced in this House. According to the order of the day agreed to by the House no time was allotted for these two Bills in the current session, and also in the motion which has just been agreed to there is no provision at all for the disposal of these two Bills. In other words, the present Bill called the Seventh Amendment Bill will have to be passed in this session in advance of this